

ORDER DATED 6th OF JUNE, 2012

B.P. Upadhyaya.....Applicant
Vrs.
Union of India & OthersRespondents

Coram:

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

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Heard Sri N.R. Routray, Ld. Counsel appearing for the applicant and Sri S.K. Ojha, Ld. Standing Counsel for the Respondents/Rlys. on whom a copy of this O.A. has already been served and perused the materials placed on record.

In this Original Application, applicant has prayed for direction to be issued to Respondents to accept his option from retirement service undr safety related retirement scheme and provide appointment in favour of his son under Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS).

It reveals from the record that applicant's representation dated 22.11.2010 (Annexure-4)addressed to Respondent No.3 is still pending. Sri Routray submitted that he would be satisfied if a direction is issued to Respondent No.3 to consider and dispose of the pending representation within a stipulated time frame.

Having regard to the above, without expressing any opinion on the merit of the case, I hereby direct Respondent No.3 to consider and dispose of applicant's representation as at Annexure-A/4 within a period of 45 days from the date of communication of this order and

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pass a reasoned and speaking order under intimation to the applicant.

With the above direction, the O.A. is disposed of at the admission stage. No costs.

Send copies of this order to Respondent Nos.2 & 3 along with copies of this O.A. by Speed Post, at the cost of the applicant and free copies of this order be made over to the Ld. Counsel for the parties.


JUDICIAL MEMBER

K.B